

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 31/TT/2014

Date: 10.7.2014

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Determination of Transmission Tariff for Asset (A)-Two nos. 63 MVAR 400 kV Line Reactor at 400 kV Balia (PG) substation (Extension) from DOCO (1.2.2014) to 31.03.2014 under Northern Region System Strengthening Scheme XXIV (NRSS-XXIV), for tariff block 2009-2014 in Northern Region

Sir,

The undersigned is directed to request you, in terms of Regulation 87(2) of CERC (Conduct of Business) Regulations, 1999, to furnish the following information on affidavit, with advance copy to respondents/beneficiaries, latest by 25.7.2014:-

1. Why the Auditor's Certificate for the capital expenditure incurred up to DOCO and balance estimated expenditure for the year 2013-2014 and 2014-2015 for the subject mentioned asset [Two nos. of 63 MVAR 400kV Line Reactor at 400 kV Balia (PG) substation (Extension)] indicate DOCO as "anticipated" when the asset has already been commissioned and put under commercial operation w.e.f. 1.2.2014?
2. Certificate of capital cost with letter head (one of the certificates of capital cost has been submitted without the characteristic Letter Head);
3. Revised Tariff forms, if there is any change in capital expenditure incurred up to actual DOCO and balance estimated expenditure.

Yours faithfully,

Sd/-  
(Dr. P.K. Sinha)  
A C (Legal)